

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.210- IA/712(AHM)2024  
in  
**C.P.(IB)/168(AHM)2023**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Central Bank of India  
V/s

Anirudha Bhuwalka PG to AMW Auto Component Ltd

.....Applicant

.....Respondent

**Order delivered on: 03/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the RP : Ms. Geeta Toraskar, Adv. a.w Mr. Rakesh Gupta, Adv.  
For the PG : Ms. Prachiti Shah, Adv. a.w Mr. Manit Wadhwa, Adv.  
For the Applicant Bank : Mr. Dhruvin Dossani, Adv. for Mr. Vishwas Shah, Adv.

**ORDER**

**IA/712(AHM)2024**

Heard.

Applicant bank stated that he had just received the copy of the RP.

Parties are directed to file written submissions not more than two to three pages within one-week.

List for filing written submissions on 15.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**